126

(c) and (d) 15 cases against M/s. DLF Ltd., have been decided. The Commission has imposed a penalty of Rs. 630 crore on M/s. DLF Ltd. and has also passed a 'Cease & Desist' order regarding anti-competitive practices adopted by it.

Changes in Companies Act

1748. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is planning to make changes and amendments to the Companies Act to make it powerful to undertake more CSR activities;
 - (b) if so, the details thereof; and
 - (c) the other changes proposed to be incorporated in the Act?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (c) Clause 135 of the Companies Bill, 2011 *interalia*, provides for the specified companies to spend atleast 2% of the average net profits (of last 3 years) in pursuance of the company's Corporate Social Responsibilities (CSR) policy and in case of failure, to specify the reasons for not spending such amount in the Board's Report. In case the disclosure about such reasons in the Board's report is not made, the specified class of companies shall be liable for action under the provisions of the Companies Bill, 2011 which require disclosures to be made in the Board's report. CSR policy is to be undertaken by the companies as specified in Schedule VII of the Companies Bill, 2011.

Violation of accounting principles and financial irregularities by companies

- 1749. DR. T.N. SEEMA: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether Government is aware that violation of accounting principles and financial irregularities are being carried out by large corporate groups and their audit firms;
 - (b) if so, the details thereof;
- (c) the number of companies and audit firms found guilty of such violations and irregularities during the last three years;
- $\mbox{(d)} \qquad \mbox{the details of the losses suffered by the exchequer due to such irregularities;} \\ \mbox{and} \\$

(e) the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (c) Yes, Sir. As per the latest information available, 427 companies and 104 audit firms were found guilty of violating the accounting principles and financial irregularities.

- (d) Such details are not required to be maintained by this Ministry under the provisions of the Companies Act, 1956.
- (e) Penal action has been initiated against such companies and audit firms, under Section 211 and Section 227 read with Section 233 respectively of the Companies Act, 1956 for such violations.

Changes in Companies Bill

1750. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has received proposals to accommodate amendments suggested by the Department related Parliamentary Standing Committee on Finance and reintroduce the Companies Bill; and
- (b) if so, whether the provisions of the Bill would be looked into in the case of false addresses and nomination of bogus persons in the Board of Directors of the company so that the accountability of the entire board is fixed for violations?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (b) Yes, Sir. The recommendations made by the Hon'ble Parliamentary Standing Committee on Finance in its report to the Parliament, dated 13th August, 2012, have been examined and it has been decided to move official amendments to the Companies Bill, 2011 in the current session of Parliament to incorporate most of these recommendations in the Bill.

Toilets in rural areas in Assam

- 1751. SHRIMATI NAZNIN FARUQUE: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:
- (a) the details of the steps taken by Government for construction of toilets in rural areas in Assam;